

**IN THE INCOME TAX APPELLATE TRIBUNAL,
AGRA BENCH, AGRA**

**BEFORE : SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER
AND
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

ITA No.32/Agr/2025
Assessment Years: 2012-13

Girraj Kishore Agrawal, 121 Kishan Ganga, LalaDarwaza, Mathura.	Vs.	Income-tax Officer, Ward 1(3)(1), Mathura.
PAN : ADPPA1826N		
(Appellant)		(Respondent)

Assessee by	Sh.PankajGargh, Advocate
Department by	Sh. ShailendraSrivastava, Sr. DR

Date of hearing	13.02.2025
Date of pronouncement	13.02.2025

ORDER

Per Satbeer Singh Godara, Judicial Member:

This assessee's appeal for assessment year 2012-13, arises against the Commissioner of Income Tax (Appeals)/National Faceless Appeal Centre [in short, the "CIT(A)/NFAC"], Delhi's DIN and order no. ITBA/NFAC/S/250/2024-25/1071984222(1), dated 08.01.2025, involving proceedings under section 147 r.w.s. 144 of the Income-tax Act, 1961 (hereinafter referred to as 'the Act').

2. Heard both the parties. Case file perused.

3. The assessee is stated to have filed an application dated 04.02.2025 for withdrawal of the instant appeal on the ground that for the impugned assessment year 2012-13, he has opted for settlement under the Direct Taxes Vivad Se Vishwas Scheme, 2024. His Form-2 to this effect also forms part of the case records. The Revenue is very fair in not disputing all these averments at this stage.

4. This assessee's appeal is dismissed as withdrawn, subject to all just exceptions.

Order pronounced in the open court on 13th February, 2025.

Sd/-

**(MANOJ KUMAR AGGARWAL)
ACCOUNTANT MEMBER**

Sd/-

**(SATBEER SINGH GODARA)
JUDICIAL MEMBER**

Dated: 13th Feb., 2025.

*aks/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, Agra